

O.A. No. 466/07

ORDER DATED 30th JULY, 2008

Coram:

Hon'ble Mr. Justice K. Thankappan, Member (J)
Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard Mr. B. Baral, Ld. Counsel for the applicant and Mr. S.K. Ojha, Ld. Standing Counsel for the Respondents.

2. Though this Original Application is admitted and notice~~s~~ was ordered, by order dt.15.05.08 we have directed the Respondents to identify the post ⁱⁿ ~~to~~ which the applicant can be accommodated. However, due to the subsequent events ~~and~~ the discussions made at the department level it is now informed by the Ld. Counsel appearing for the Respondents that at present there is no post available at Cuttack to accommodate the applicant. However, it is assured by the Ld. Counsel for the Respondents that as and when any vacancy will arise in Cuttack or nearby place the applicant will be accommodated as early as possible as per Rules. With the above, it is reported by the Ld. Counsel for the applicant that the applicant is now satisfied by the decision taken by the department.

3. With the above observation and direction this Original Application is disposed of accordingly. No order as to costs.

Chakrabarty
Member (A)

Thankappan
MEMBER (J)